

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 370/TT/2023

Subject : Petition for determination of transmission tariff from the anticipated COD to 31.3.2024 for Asset-1: Addition of 1x500 MVA, 400/230 kV ICT (5th) along with associated bays and equipment at Tuticorin-II GIS Sub-station and Asset-2: Addition of 1x500 MVA, 400/230 kV ICT (4th) along with associated bays and equipment at Tuticorin-II GIS Sub-station under “Evacuation of RE in Tirunelveli and Tuticorin wind energy zone (Tamil Nadu) 500 MW” in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO, now TNPDCCL) and 15 Others.

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri S. Vallinayagam, Advocate, TNPDCCL
Ms. Bhavya Arora, Advocate, TNPDCCL
Ms. Akanksha Advocate, CTUIL
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Swapnil Verma, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the Petitioner’s representative submitted that the affidavits in compliance with the technical validation letters and previous RoPs in the matter have been filed. He further submitted that none of the Respondents, except TANGEDCO (now TNPDCCL), has filed their replies in the matter and the rejoinder to the reply of TANGEDCO has already been filed. Accordingly, he prayed that the transmission tariff may be granted as claimed.
3. The learned counsel for CTUIL requested for opening of e-filing portal to file/ upload its reply in the matter.
4. The learned counsel for TANGEDCO submitted that the main issue in the instant Petition is of time over-run and disallowance of IDC and IEDC for the period of



this time over-run. He submitted that for the Dynamic Short Circuit Withstand Test, the bid invitation date was after 31.8.2023. However, as per the CEA guidelines, up to 31.8.2023, the Dynamic Short Circuit Withstand Test was not mandatory. The Petitioner has attributed the entire delay to the need to perform this Dynamic Short Circuit Withstand Test. Since the reasons given for delay in the testing of the Dynamic Short Circuit are wrong, the delay may not be condoned and consequently the IDC and IEDC for the said period may not be allowed.

5. In response, the Petitioner's representative submitted that the Petitioner's rejoinder is already on the record and the same may be considered while passing the order.

6. The Commission, as a last opportunity, directed the newly impleaded Respondents in the matter, including CTUIL, to file/ upload their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

7. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

